

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

M.A./47/1992

O.A. No. 357/91

~~TA X NO.~~

DATE OF DECISION 10.4.1992

Shri Anilkumar

Petitioner

Mr. D.K. Vyas

Advocate for the Petitioner(s)

Versus

The Union of India & Ors.

Respondent

Mr. Akil Kureshi

Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. R.C. Bhatt

: Member (J)

The Hon'ble Mr.

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

MA/47/92 10.03

प्राप्त स्वीकृति (रहीद) ACKNOWLEDGEMENT प्रतिक्रिया

* एक रजिस्ट्री बीमा पत्र / पोस्टकार्ड / पेकेट / पार्सल प्राप्त हुआ } क्रमांक 647
 नं. No. 2812

* एक रजिस्ट्री बीमा उत्तरावेद पत्र/पोस्टकार्ड/पेकेट/पार्सल भव्युं/भाग्ये।



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29/2/92

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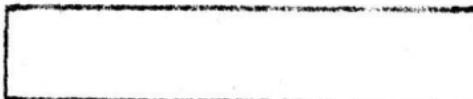
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मार्गीय दाता विभाग

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Despatcher,

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Intercept

Anilkumar,
Son of late Shri Danjibhai Maru

..... Applicant

Vs.

1. Union of India,
Secretary,
Government of India,
Ministry Finance,
Central Board of Excise & Customs,
Central Secretariat,
North Block,
New Delhi.

2. Deputy Collector (P&V)
Custome & Centre Excise, HQ. Office,
Centre Point, Karansinhji Road,
Rajkot- 360 001. (Central Government)

3. Assistant Collector,
Central Excise, (Central Govt.)
43, Hariyala Plot,
Bhavnagar- 364 002.

4. Superintendent,
Central Excise, (Central Govt.)
Assessment Range,
Sihor - 364 240.

..... Respondents

O R A L J U D G M E N T

M.A. No. 47 of 1992

in and
O.A. No. 357 of 1991

Date: 10.4.1992

Per: Hon'ble Mr. R.C. Bhatt : Member (J)

Heard Mr. D.K. Vyas learned advocate for the applicant and Mr. Akil Kureshi learned advocate for the respondents.

The applicant has filed today "Withdrawal Pursis" to withdraw the matter as the relief prayed by the applicant is being granted Departmentally. In this view of the matter, the application is disposed of as withdrawn. No order as to costs.

R.C.Bhatt
(R.C.Bhatt)
Member (J)